

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. RA 52 of 1997
(O.A. 656/1996)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Hon'ble Mr. G.S. Mainagi, Administrative Member

D.N ADHIKARY

VS.

UNION OF INDIA & ORS.

For the applicant : Mr. P.B. Misra, counsel

For the respondents : None

Heard on : 25.11.99

Order on : 25.11.99

O R D E R

By this application the applicant has prayed for review of the order dated 17.09.97 passed by this Tribunal by which the Tribunal refused the benefit of arrears of pay as claimed in the O.A. 656/1996 filed by the applicant, D.N. Adhikary. We have gone through the order dated 17.09.97 as passed by the Tribunal. On a perusal of the same, we find that specific order with reasons has been passed by this Tribunal and there is no error apparent on the face of the record. Moreover, review is not permissible to reappreciate the grounds stated in the judgment for the purpose of refusing the reliefs.

2. In view of the above, we do not find any merit in the review application and thereby it is dismissed awarding no costs.

gsm
(G.S. MAINAGI)

MEMBER(A)

DP
(D. PURKAYASTHA)

MEMBER(J)

S.M.